13.02 hrs.

BIHAR LAND REFORMS LAWS (REGULATING MINES AND MINERALS)
VALIDATION BILL *

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): I beg to move for leave 10 introduce a Bill to validate certain provisions contained in the Bihar Land Reforms Act, 1950, and the Bihar Minor Mineral Concession Rules, 1964, and action taken and things done in connection therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to validate certain provisions contained in the Bihar Land Reforms Act, 1950, and the Bihar Minor Mineral Concession Rules, 1964, and action taken and things done in connection therewith."

The motion was adopted.

SHRI JAGANATH RAO: I introduce the Bill.

13.021 hrs.

ADVOCATES (SECOND AMENDMENT)
BILL—Contd.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): With your permission, Sir, I want to make a slight modification in the motion standing in my name. In regard to serial No.2, N. C. Chatterjee may be substituted by Shri D. K. Kunte.

MR. SPEAKER: I will put this motion with this modification. The question is:

"That the Bill further to amend the Advocates Act, 1961, as passed by Rajya Sabha, be referred to a Select Committee consisting of 24 members, namely:—

Shri R. D. Bhandare.

Shri D. K. Kunte. Shri J. K. Choudhury. Shri Shivajirao S. Deshmukh.

Shri A. K. Gopalan. Shri Shri Chand Goyal.

Shri S. M. Joshi.

Shri Vikram Chand Mahajan.

Shri P. Govinda Menon.

Shri Srinibas Mishra.

Shri F. H. Mohsin.

Shri H. N. Mukerjee.

Shri Anand Narain Mulla.

Shri Jagannath Pahadia.

Shri Viswa Nath Pandey.

Chaudhuri Randhir Singh.

Shri K. Narayana Rao.

Shrimati Savitri Shvam.

Shri A. K. Sen.

Shri Shantilal Shah.

Shri Tenneti Viswanatham.

Shri G. Viswanathan.

Shri S. Xavier; and

Shri Mohammed Yunus Saleem.

with instructions to report by the first day of the next section."

The motion was adopted.

1304 hrs.

MOTION RE STATEMENT ON COMMUNAL SITUATION IN THE COUNTRY—Contd.

SHRI S. M. BANERJEE (Kanpur): There are many more speakers to speak on this motion. Sir, we want extension of time. As you will not be coming after lunch, I want to raise it now.

MR. SPEAKER: Three Parties are left. We have only 35 minutes more. I think the Home Minister will require at least half an hour for reply. There is only half an hour available. We will have to take up the Constitution Amendment Bill. We can extend the time by one hour and take it up at four.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): If more Members want to participate, we are

Published in Gazette of India Extraordinary, Part II, section 2, dated 8,12 69.
 † Please see Debates dated 2.12.69.

228

[Shri Raghu Ramiah]

in your hands; if you want to extend it, you can do so.

MR. SPEAKER: If we extend the time and take up the Constitution Amendment Bill at 4 o'clock, we will have one more hour for this. But one thing. All of them cannot be accommodated. Let them take 5 minutes each. Then they will be able to have their say.

SHRI KANWAR LAL GUPTA: (Delhi Sadar): Are you taking up the Constitution (Amendment) Bill at 40'clock?

MR. SPEAKER: We have extended the time and we will continue the debate now. At 3-30 or so the Home Minister will start and then after that we will take up the Constitution (Amendment) Bill.

13.06 hrs.

The Lok Sabha Adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Five Minutes Past Fourteen of the Clock.

[Shri Vasudevan Nair in the Chair]

Re: PROPOSED STRIKE BY LIC EMPLOYEES

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order...

SOME HON. MEMBERS: There is no business before the House. Where is the point of order?

SHRIS. M. BANERJEE: The business before the House is that the communal situation in the country to be taken into consideration. I would to invite your kind attention to rule 340, and I want that the debate on the communal situation be adjourned. I move a motion that this debate be adjourned. I shall give you my reasons for it. As, I am sure, you are aware, the National Federation of Insurance Field workers of India have...

MR. CHAIRMAN: Is the hon. Member moving a motion?

SHRI S. M. BANERJEE: I am moving that the debate be adjourned. I shall give

you my reasons for it. 8500 development officers of the LIC under the banner of the National Federation of Insurance Field Workers of India are going on strike from 10th December, 1969. This is a very important matter. Their representatives are here and they want to have negotiations with the Minister of State in the Ministry of Finance, Shri Khadilkar. We had tabled a calling-attention-notice, but unfortunately that has not been accepted. I am raising this issue because from 10th on wards, it is going to be a continuous strike, and they want the withdrawal of all action taken against the employees...

MR. CHAIRMAN: The hon. Minister of Parliamentary Affairs is here and...

SHRI S. M. BANERJEE: May I request you to direct the Prime Minister or the other two Ministers in the Ministry of Finance, particularly Shri Khadilkar who is dealing with this, to make a statement today on this matter so that the strike may be averted and the negotiations can start immediately, provided the chairman directs...

MR. CHAIRMAN: The hon. Member's point is already noted by the hon. Minister of Parliamentary Affairs.

श्री रिव राय (पुरी): सभापित जी, श्राठ हजार लोग हड़ताल करने वाले हैं: 15 दिनों से इसको उठा रहें हैं लेकिन सरकार सुन नहीं रही है। एल श्राई सी के चैयरगैन, भिडे साहब दबाव डालते हैं। इसके लिए कुछ करना चाहिए। 1 तारीख ने एल श्राई सी के 8 हजार डेवलपर्मेंट ग्राफिसर्स हड़ताल करने वाले हैं। खाडिलकर साहब इस सम्बन्ध में उनसे बातचीत करें ग्रीर कल यहां पर अपना बयान जरूर दें।...(ब्यवधान)...

MR. CHAIRMAN: It is not necessary for him to resort to that rule for making this submission. Usually, at this hour, hon. Members bring to the notice of the House as well as to the Ministers concerned certain issues like this. We have been told that there is an important issue pending before the Minister of Finance, and the issue has already been brought to their notice.